

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-स्थापित करता हूँ ।

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दसा में सुधार के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the fixation of wages and for improvement of working conditions of domestic workers."

The motion was adopted.

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-स्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI ARJUN SETHI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 74 and 163)

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और

सशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ ।

TRADE UNIONS (RECOGNITION) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 19 and substitution of article 326)

श्री सुखदेव प्रसाद वर्मा (नवादा) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और सशोधन करने वाले विधेयक को पुरःस्थापित करने को अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.

श्री सुखदेव प्रसाद वर्मा : मैं विधेयक को पुर स्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL*
(*Substitution of article 330 and amendment of article 332, etc*)

SHRI R P ULAGANAMBI (Vellore) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted

SHRI R P ULAGANAMBI I introduce the Bill

15 33 hrs

**CONSTITUTION (AMENDMENT)
BILL** *Contd*

(*Amendment of Ninth Schedule*)
by **Shri C K Chandrappan**

MR DEPUTY SPEAKER We now take up further consideration of the Bill moved by **Shri C R, Chandrappan** to further amend the Constitution of India

In this regard, I would like to point out to the fact that the Government has introduced a similar Bill and, this morning, an announcement was made that it will be taken up next week. So I wonder whether it is necessary to go further with this Bill

SHRI R BALAKRISHNA PILLAI (Mavelikara) There is an amendment of mine to the Bill moved by **Shri Chandrappan**. What about the second part of my amendment, that is, the Kerala Private Forests (Vesting and Assignment) Act 1971? What is the position of the Government in accepting that?

MR DEPUTY-SPEAKER : We are still at the consideration stage of the Bill, that is, the first reading of the Bill. We have not yet come to the amendments at all. We are not discussing the Government Bill. This is a private Member's Bill.

The Government is coming with a similar Bill next week. You can send your amendment to the Government Bill. You can do that.

SHRI R V BADE (Khargone) I want to say only this much that if the Government is coming with a similar Bill and if my hon friend also wants to withdraw the Bill, I have nothing more to say on the Bill. I am saying this because I was on my legs on the previous day.

MR DEPUTY SPEAKER If he does not want to say anything further, we shall take it that the hon Member completed his speech.

In view of what I have said, **Mr Chandrappan**, would you like to withdraw your Bill?

SHRI C K CHANDRAPPAN (Telli-cherry) I would like to withdraw the Bill. But I would like to say something while withdrawing it.

MR DEPUTY-SPEAKER Please sit down. This is on a matter of procedure. My attention has been drawn to the fact that there is an amendment to the motion for consideration—not amendment to clauses but amendment to the motion for consideration—by **Shri Daga** that it should be referred to a Select Committee. **Mr Chandrappan** cannot withdraw his Bill before we dispose of this amendment.

AN HON MEMBER **Mr Daga** is not here.

MR. DEPUTY-SPEAKER But it has already been moved. Let us see what Government wants to say on that.

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE**